## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 302 OF 2016 & IA NO. 628 OF 2016

Dated: 16<sup>th</sup> November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

**Union of India Through Southern Railway** 

... Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anil Kumar Shrivastava

Mr. V. S. R. Krishna

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. S. Vallinayagam for R-3 & 4

## **ORDER**

Learned counsel for respondent Nos. 3 & 4 seeks four weeks more time to file reply. He may take steps to file the same on or before 15.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **25.01.2018**.

(S.D. Dubey)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/ss